

[Translation]

### Corruption in NDMC

577. SHRI R.L.P. VERMA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of MPs who submitted written complaints to Prime Minister and Home Minister regarding allegations of corruption against the former Chairman-cum-Administrator of NDMC;

(b) the number of cases of contempt of court pending in the High Court and Supreme Court against the former Chairman;

(c) the number of Income-tax raids, conducted, in this regard and the details thereof;

(d) whether any legal action has been taken against the said official against whom charges have been established; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) A written complaint was received last year from a Member of Parliament containing some allegations of corruption against the former Chairperson, NDMC.

(b) According to information received from NDMC, there are eight cases of contempt pending in the High Court of Delhi in which the said officer has been named as a respondent. However, no case of contempt is reported to be pending against him in the Supreme Court of India

(c) No such raid was conducted against the officer.

(d) and (e). None of the allegations made against the officer has so far been established to warrant any punitive action against him.

### Vehicles to U.P. Police

578. SHRI CHATRAPAL SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of various types of vehicles provided to the Uttar Pradesh Police personnel in Uttar Pradesh, along with the district-wise details thereof;

(b) whether each police station in the State is provided with at least one vehicle (Jeep), and

(c) if so, the number of police stations not provided a jeep so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c). Under the scheme for modernisation of State police forces, financial assistance is provided to the State Governments, for acquiring vehicles for police forces. However, 'Police' and 'Public Order' being State subjects, it is primarily for the State Government of Uttar Pradesh to decide on the types of vehicles to be acquired

depending upon their local requirements. No information with regard to the number and types of vehicles provided to the Police Stations in districts is compiled by the Central Government.

### Environment Policy

579. SHRI RAVINDRA KUMAR PANDEY  
SHRI SHIVRAJ SINGH :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have announced or propose to announce any Environment Policy to check the pollution;

(b) if so, the details thereof; and

(c) the details of rules and regulations issued so far to check the pollution completely at its origination point?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) and (b). The Government of India had announced the Policy Statement for Abatement of Pollution on 26 February, 1992. A comprehensive approach has been taken to integrate environmental and development aspects in the Policy Statement. Stress is laid on preventive aspects for pollution abatement and promotion of technology to reduce industrial pollutants. The objective is also to integrate environmental considerations into decision making at all levels. To achieve this, steps have to be taken to :

1. Prevent pollution at source;
2. Encourage, develop and apply the best available practicable, technical solutions;
3. Ensure that polluter pays for the pollution and control arrangements;
4. Focus protection on heavily polluted areas and river stretches; and
5. Involve the public in the decision making.

(c) The major rules and regulations issued so far to check pollution are detailed as under:

- (i) The Water (Prevention and Control of Pollution) Act, 1974;
- (ii) The Water (prevention and control of Pollution) Rules, 1975;
- (iii) The Water (Prevention and Control of Pollution) Cess Act, 1977;
- (iv) The Water (Prevention and Control of Pollution) Cess Rules, 1978;
- (v) The Air (Prevention and Control of Pollution) Act, 1981;
- (vi) The Air (Prevention and Control of Pollution) Rules, 1982;